

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4084
ANSWERED ON:26.08.2011
SUPPLY OF POWER
Rana Shri Jagdish Singh;Rawat Shri Ashok Kumar

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has taken any steps to ensure allocation of power from the Central power projects to Uttar Pradesh as per the State's requirements;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any proposal from the State Government of Uttar Pradesh in this regard;
- (d) if so, the details thereof along with the present status of the aforesaid proposal and the time by which the proposal is likely to be approved;
- (e) whether the Union Government has entered into any agreement with the State Government to meet the shortage of power; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

- (a): The demand/requirement of power in a State is to be met with their own generation, their share in the Central Generating Stations (CGSs) and import of power. Supply of power to the State against their allocation of power from CGSs, therefore caters to part of their requirement.
- (b): As on 31st July, 2011, Uttar Pradesh has been allocated 5419 MW to 5544 MW power from Central Generating Stations (CGSs) which is not only highest among the constituents of Northern Region but also maximum in the country.
- (c) & (d): No proposal for allocation of unallocated power of CGSs was received from the State Government of Uttar Pradesh in the Ministry of Power during the current financial year.
- (e) & (f): The Union Government has not entered into any agreement with the State Government of Uttar Pradesh to meet the shortage of power.